

**Chief Justice's Court**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 2456 of 2023

**Petitioner :-** In Re Seized Vehicles Lying Negligently Outside Police Stations

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** Shubham Agrawal

**Counsel for Respondent :-** C.S.C.

**Hon'ble Pritinker Diwaker,Chief Justice**

**Hon'ble Ashutosh Srivastava,J.**

This letter petition, which has been registered as a Public Interest Litigation, seeks to highlight the menace of ever growing stock of the seized vehicles in front of various Police Stations all over the State of Uttar Pradesh, causing encroachment on the public road adjoining the Police Stations and turning them into virtually junk yards on account of no place prescribed for proper storage of such vehicles. The vehicles ending up lying in the Police Stations are the seized vehicles from time to time by the Police either in commission of various offences or abandoned vehicles or vehicles which are recovered during investigation of complaints of theft, accidents etc. The plea has been substantiated by annexing photographs of the seized vehicles lying in front of Cantonment Police Station at Prayagraj.

It has been submitted by Shri Shubham Agarwal, learned counsel, pressing the PIL that the same situation prevails in almost all the Police Stations across the State of U.P. Shri Shubham Agarwal further submits that this menace is required to be checked and some measures are required to be adopted to prevent the piling of such vehicles be it four wheelers or two wheelers from turning into junk and unroadworthy resulting in national wastage.

Matter requires consideration.

Issue notice to the State-Respondents.

Shri Manish Goyal, learned Additional Advocate General, appearing for the State of U.P. has accepted notice. He may file response to the PIL.

List this case on 28th November, 2023.

**Order Date :-** 18.10.2023

Deepak/

(Ashutosh Srivastava,J.)

(Pritinker Diwaker,CJ.)